F. No. 390/Misc/116/2017-JC
Government of India
Ministry of Finance Department of Revenue
Central Board of Indirect Taxes & Customs
(Judicial Cell)

4th Floor, Hudco Vishala Building
Bhkaji Cama Place, New Delhi 110066
26 August’, 2019

To,
All the Principal Chief Commissioners/Chief Commissioners of Customs, Customs (Preventive),
GST & CX

Madam/Sir,

Subject: Instruction dated 22/08/2019 issued by CBIC regarding enhancement of monetary
limits for filing departmental appeals in legacy matters in CESTAT, High Courts and Supreme
Court

Please refer to the instruction of even number dated 22.08.2019 prescribing the revised
monetary limits for filing departmental appeals in Supreme Court, High Courts & CESTAT for
legacy cases of Central Excise and Service Tax. It has also been directed to withdraw the appeals
pending in Supreme Court, High Courts & CESTAT in accordance with the said instruction.

2. The Board has decided that all cases covered by the said instruction be identified by
5/9/2019 and applications for withdrawal should invariably be filed by 15.09.2019 and all of
them withdrawn by 15.10.2019. As has been done earlier, all cases identified for withdrawal
may be sent in a consolidated manner to Directorate of Legal Affairs, CBIC, 4TH FLOOR,
RAJENDRA BHAWAN, 210, DEEN DAYAL UPADHYAY MARG, NEW DELHI110 002.

Yours faithfully

[Signature]
(Jitendra Kumar)
Joint Secretary(Review)

Copy to: Principal Commissioner, Directorate of Legal Affairs, CBIC, 4TH FLOOR, RAJENDRA
BHAWAN, 210, DEEN DAYAL UPADHYAY MARG, NEW DELHI110 002.

Copy to : C C (AT), CESTAT, New Delhi for kind information
and necessary action/notice.